

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO. 1916/2024

PANCHAM SINGH & ORS.

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 3049/2024 - EXEMPTION FROM FILING O.T.
IA No. 14361/2024 - SUSPENSION OF SENTENCE)

WITH

Diary No(s). 58250/2024 (II)

(IA No. 16765/2025 - CONDONATION OF DELAY IN FILING

IA No. 16764/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE
DEFECTS

IA No. 16766/2025 - EXEMPTION FROM FILING O.T.

IA No. 16767/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

SLP(Crl) No. 7226/2024 (II)

(IA No. 106578/2024 - EXEMPTION FROM FILING O.T.)

Date : 29-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Party(s)

Mr. R.C. Mishra, Sr. Adv.

Mr. Ilin Saraswat, Adv.

Mr. Mahendra Kumar, Adv.

Mr. Alok K. Dwivedi, Adv.

Ms. Ilma Saifi, Adv.

Mr. Rajnish Kumar Jha, AOR

Mr. Yatindra Singh, Sr. Adv.

Mr. Vibhav Mishra, AOR

Mr. Kushagra Raj, AOR

Mr. Utkarsh Singh, Adv.

Mr. Garvesh Kabra, AOR

Mrs. Pooja Kabra, Adv.

Mrs. Sujata Upadhyay, Adv.

Mrs. Nikita Jaju, Adv.

Mr. Avanish Deshpande, Adv.

Mr. Chandra Bhushan Prasad, AOR
Ms. Pragya Priya, Adv.
Mr. Ravi Anand, Adv.
Mr. Swarn Jha, Adv.
Mr. Nilanjan Chatterjee, Adv.
Mr. Niladree Chatterjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Criminal Appeal No. 1916/2024, SLP(Crl.) Diary No. 58250/2024 and SLP (Crl) No. 7226/2024:

The application for permission to file the petition(s) in Criminal Appeal Diary No(s). 58250/2024 is allowed.

We have heard learned senior counsel for the appellants in Criminal Appeal No.1916/2024 on the application seeking suspension of sentence and for grant of bail.

We have also heard learned senior counsel and learned counsel for the State and private respondents on the said application at length.

We have closely perused the impugned order reversing the judgment of acquittal passed by the Trial Court and other material on record.

We are not inclined to grant the relief of suspension of sentence and bail in the instant case(s) having regard to the serious facts and reasoning which emanate from the impugned judgment which has reversed the judgment of acquittal passed by the Trial Court.

Hence, the application for suspension of sentence and bail is dismissed.

Having regard to the fact that Criminal Appeal No. 1916/2024 has been entertained by this Court, we think it just and proper to condone the delay in SLP(Crl.) Diary No. 58250/2024. The same is, accordingly, condoned.

However, we find that since Criminal Appeal No. 1916/2024 has been filed, we think it just and proper to grant leave in SLP (Crl.) Diary No(s). 58250/2024 and SLP (Crl) No. 7226/2024.

Hearing to be expedited.

The Registry of this Court to secure the original records from the High Court/Sessions Court, as the case may be, as expeditiously as possible.

On receipt of the same, the digitized version of the original records may be made available to the learned counsel for the respective parties.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)